

the last month;

(b) if so, the composition of the Indian delegation; and

(c) the details of achievements thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (b) The 1996 Annual Meeting of the World Economic Forum at Davos during 1-6 February 1996 was attended amongst others by the Finance Minister, Minister of State for Commerce, the Chief Minister of Gujarat accompanied by the Industry Minister and 36 representatives of the business and industry from India.

(c) The World Economic Forum is a non-governmental organisation integrating leaders from business, Governments and academia into a partnership committed to improving the state of the world. Indian participation was to utilise the platform provided by the World Economic Forum for global interaction.

[Translation]

Sick NTC/BIC Units

592. SHRI RAM SINGH KASHWAN : Will the Minister of TEXTILES be pleased to state :

(a) the number of sick NTC/BIC units which are on the verge of closure;

(b) whether the Board for Industrial and Financial Reconstruction has taken any final decision in regard to these units; and

(c) if so, the details thereof ?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) to (c) Eight subsidiary corporation of NTC, British India Corporation, Elgin Mills Company Ltd. and Cawnpore Textile Ltd. have been referred to and declared to be sick industrial companies by the BIFR. Out of these 11 sick industrial

companies, the BIFR has decided to issue show cause notices for winding up of NTC(MP), NTC(Guj.), NTC(UP) and NTC(WBAB&O). In respect of BIC, Elgin Mills and Cawnpore Textile Ltd., the BIFR ordered their winding up and the appeals of these companies are pending before the AAIFR. There are no formal closure of any of these companies under the provision of the Industrial Disputes Act. Government are giving funds for wages and salaries and bonus pending a final decision.

Income Tax received from States

593. SHRI RAM KRIPAL YADAV : Will the Minister of FINANCE be pleased to state :

(a) The State-wise total amount on account of income-tax received from various States of the country during the years 1993-94 and 1994-95;

(b) the State-wise number of cases of defaulters in various States of the country during the above period and the amount involved therein; and

(c) the effective measures being adopted by the Government for the recovery of the aforesaid amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) The desired information given in the enclosed statement-I.

(b) State-wise details of the total number and the value of cases of defaulters are not available. However, the details in respect of cases where the outstanding demand is over Rs. one crore as on 31.3.94 and 31.3.95 are given in the enclosed statement-II

(c) Various measures, as provided under the Income-Tax Act are being taken to effect recovery of demand e.g. attachment of movable and immovable properties of defaulters, prosecution, imposition of penalties, detention in prison, appointment of receiver for management of defaulter's properties.

STATEMENT-I

Sl. State No.	1993-94		1994-95		
	Corporation tax	Income tax	Corporation tax	Income tax	
1	2	3	4	5	6
1. Andhra Pradesh	223.82	340.61	295.96	479.63	
2. Arunachal Pradesh		1.72		2.58	
3. Assam	38.39	68.61	114.74	88.04	
4. Bihar	15.73	207.80	33.34	232.61	
5. Goa	57.85	44.45	50.32	55.78	
6. Gujarat	227.57	793.00	314.85	910.44	
7. Haryana	40.50	103.66	49.41	130.50	
8. Himchal Pradesh	3.73	24.76	0.57	26.88	